

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 186 of 199 2.

DATE OF DECISION 14.12.92

B.M.Abdul Jaffar Applicant (s)

Mr. P. Sivan Pillai Advocate for the Applicant (s)

Versus

Union of India rep. by Respondent (s)
General Manager, Southern Railway
and others.

Mrs. Sumati Dandapani for Advocate for the Respondent (s)
R.1, 2& 4.

CORAM : Mr. PA Mohammed, for R.3 (not present).

The Hon'ble Mr. S.P.Mukerji, Vice Chairman

and

The Hon'ble Mr. N. Dharmadan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. To be circulated to all Benches of the Tribunal ?

JUDGEMENT

(Hon'ble Mr. S.P.Mukerji, Vice Chairman)

When the case was taken up for arguments today the learned counsel for both the parties fairly agreed that this application is also covered by the judgment of this Tribunal dated 28.6.1991 in O.A. Nos. 254/90, 759/90, 652/90 & 481/90, a copy of which is at Annexure A.6.

2. In the circumstances, we allow this application with the following directions:-

(a) The applicants should be promoted to the grade of Rs.700-900 (Rs.2000-3200) with effect from 1.8.79 with all consequential benefits of arrears of pay and revision of pension.

(b) The applicant is entitled to arrears of pay on the basis of his retrospective promotion to the scale of Rs.425-640 with effect from 29.6.76, to the scale of Rs.550-750 with effect from 26.11.76 as also to the scale of Rs.700-900 with effect from 1.8.79 if he had not superannuated before any of those dates.

(c) Arrears of pay, allowances and pensionary benefits should be determined, sanctioned and disbursed within a period of six months from the date of communication of a copy of this judgment.

(d) There will be no order as to costs.

N.Dharmadan
14.12.92
(N. Dharmadan)
Judicial Member

S.P.M.
(S.P. Mukerji)
Vice Chairman

14.12.92

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